of the Memorandum of Understanding between the Government of India (Ministry of Railways) and the RITES Limited (RITES), for the year 2012-13.

[Placed in Library. See No. L.T. 7383/15/12]

...(Interruptions)...

Notification of Ministry of Tribal Affairs

THE MINISTER OF STATE IN THE MINISTRY OF TRIBAL AFFAIRS (SHRI MAHADEV S. KHANDELA): Sir, I lay on the Table, under subsection (3) of Section 14 of Scheduled Tribes and Other Forest Dwellers (Recognition of Forest Rights) Act, 2006, a copy (in English and Hindi) of the Ministry of Tribal Affairs Notification No. G.S.R. 669 (E), dated the 6th September, 2012, publishing the Scheduled Tribes and Other Traditional Forest Dwellers (Recognition of Forest Rights) Amendment Rules, 2012.

[Placed in Library. See No. L.T. 7395/15/12]

...(Interruptions)...

Notification of Ministry of Health and Family Welfare

SHRI S. GANDHISELVAN: Sir, I lay on the Table, a copy(in English and Hindi) of the Ministry of Health and Family Welfare (Department of AYUSH) Notification No. 28, dated the 14th - 20th July, 2012, publishing the Corrigendum to Notification No. UBD.CO.BSD II/3/12.21.109/2011-12, dated the 15th June, 2011, (in Hindi only).

[Placed in Library. See No. L.T. 7482/15/12]

...(Interruptions)...

Report and Accounts (2008-09 and 2009-10) of CMPFO, Dhanbad and related papers

THE MINISTER OF STATE IN THE MINISTRY OF COAL (SHRI PRATIK PRAKASHBAPU PATIL): Sir, I lay on the Table, a copy each (in English and Hindi) of the following papers:—

 (i) (a) Annual Report and Accounts of the Coal Mines Provident Fund Organisation (CMPFO), Dhanbad, for the year 2008-09, together with the Auditor's Report on the Accounts. [Shri Pratik Prakashbapu Patil]

- (b) Review by Government on the working of the above Organisation.
- (c) Statement giving reasons for the delay in laying the papers mentioned at (i) (a) above.

[Placed in Library. See No. L.T. 7414/15/12]

- (ii) (a) Annual Report and Accounts of the Coal Mines Provident Fund Organisation (CMPFO), Dhanbad, for the year 2009-10, together with the Auditor's Report on the Accounts.
 - (b) Review by Government on the working of the above Organisation.
 - (c) Statement giving reasons for the delay in laying the papers mentioned at (ii) (a) above.

[Placed in Library. See No. L.T. 7415/15/12]

...(Interruptions)...

Notifications of Ministry of Corporate Affiars

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS AND THE MINISTER OF STATE IN THE MINISTRY OF CORPORATE AFFAIRS (SHRI R.P.N. SINGH): Sir, I lay on the Table—

- (i) A copy each (in English and Hindi) of the following Notifications of the Ministry of Corporate Affairs, under Section 642 of the Companies Act, 1956, alongwith delay statement:—
 - G.S.R. 748 (E), dated the 5th October, 2011, publishing the Companies (Filing of Documents and Forms in Extensible Business Reporting Language) Rules, 2011.

[Placed in Library. See No. L.T. 7387/15/12]

- (2) G.S.R. 733 (E), dated the 4th April, 2012, appointing Assistant Commissioner of Income-Tax, Guwahati, under sub-section (1A) of Section 108 of the Companies Act, 1956.
- (3) G.S.R. 298 (E), dated the 17th April, 2012, amending Schedule XIV of the Companies Act, 1956.